NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 36

C.P. (IB)/1208(MB)2022

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **18.03.2024**

NAME OF THE PARTIES: **TATA CAPITAL FINANCIAL SERVICES LIMITED V/s MADAN KESHAVRAO ATKARE**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/1208(MB)2022

1) Mr. Gaurav Jangle, Ld. Counsel for the Petitioner and Mr. Madan Atkare, Respondent appeared in person and seeks some time to file and placed on record Affidavit in Reply. Time is allowed.

2) Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

3) Stand over to 22.04.2024, for further consideration and hearing.

Sd/- Sd/-

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare